

SHRI ANNASAHEB GOTKHINDE:
The Bill has not yet been introduced.

SHRI BIJU PATNAIK:.... if he looks at clause 11 of the Bill that is before the House, he will notice to his surprise that the Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance is being repealed.

SHRI ANNASAHEB GATKHINDE:
Sir, on a point of order. I was referring to the Statement of Objects and Reasons. He is referring to something else.

MR. SPEAKER: He has already made his point. Let him now hear the Minister.

SHRI BIJU PATNAIK: I have presented before this House a Bill which seeks to repeal the Petroleum Pipelines (Acquisition of Rights of User in Land) Amendment Ordinance, 1977. It is a part of this Bill which is before the House. The fact is that this simple matter is not included in the Statement of Objects and Reasons. The Statement of Objects and Reasons merely explains as to why this new Act has been brought before the House, in replacement of the old Bill, with further additions required for the new discoveries and scientific development that have taken place in this country, as exhibited in the Kudremukh project. That is why this has been brought up. Therefore, I would request the Speaker to reject the objection.

MR. SPEAKER: The question is:

That leave be granted to introduce a Bill to amend the Petroleum Pipelines (Acquisition of Right of User in Land) Act, 1962."

The motion was adopted.

SHRI BIJU PATNAIK: I introduce† the Bill.

11.42 hrs.

STATEMENT RE. PETROLEUM PIPELINES (ACQUISITION OF RIGHT OF USER IN LAND) AMENDMENT ORDINANCE

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977.

11.42½ hrs.

EAST PUNJAB URBAN RENT RESTRICTION (CHANDIGARH AMENDMENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, on behalf of Chaudhuri Charan Singh, I beg to move for leave to introduce a Bill further to amend the East Punjab Urban Rent Restriction Act, 1949, as in force in the Union Territory of Chandigarh.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the East Punjab Urban Rent Restriction Act, 1949, as in force in the Union territory of Chandigarh."

The motion was adopted.

SHRI RAVINDRA VARMA: I introduce the Bill.

†Introduced with the recommendation of the Vice President acting as President.

*Published in Gazette of India Extra ordinary, Part II, Sec. 2, dated 4-4-77.